

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/90(MB)2024

IN THE MATTER OF

JM Financial Credit Solutions Limited

... Petitioner

Vs

Hem Infrastructure And Property Developers Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Shyam Kapadia (PH)

For the Respondent:

ORDER

The perusal of the order dated 18.03.2024 shows that one month's time was already granted to the Respondent to file the reply. The reply is still not on record. Ld. Counsel for the Respondent once again prays for time to file reply. In the interest of justice, one last opportunity is granted to the Respondent to file the reply after depositing cost of Rs. 25,000/- in Prime Minister Relief Fund through "*Bharatkosh*" by serving an advance copy on the Counsel opposite. Adjourned to **03.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/